# BEFORE THE NATIONAL COMPANY LAW TRIBUNAL BENGALURU BENCH

# TRANSFERRED PETITION No. 119/2017 IN COMPANY PETITION No.275/2016

DATED THURSDAY, THE 1st DAY OF JUNE, 2017

PRESENT: SHRI RATAKONDA MURALI, MEMBER JUDICIAL SHRI ASHOK KUMAR MISHRA, MEMBER TECHNICAL

IN THE MATTER OF COMPANIES ACT 1956 UNDER SECTIONS 433(e) AND 433 (f) OF COMPANIES ACT, 1956 AND IN THE MATTER OF MANOHAR STEVEN PINTO & ANR.

#### AND

### SKYLINE CONSTRUCTIONS & HOUSING PVT. LTD.

- Mr. Manohar Steven Pinto, S/o Charles Richard Pinto, Aged about 39 years,
- 2. Mrs. Monica Pinto,
  W/o Manohar Steven Pinto,
  Aged about 35 years,
  Both R/at 7 Maya way,
  Greenland NH 03840,
  Both represented by their P.A. Holder
  Mr. Gregory Mascarenhas,
  S/o Jerome Mascarenhas,
  Aged about 65 years,
  R/at "Perpetual Paradise",
  Spring Fields Layout,
  Chillimbi, Urva, Mangalore.

Petitioners

Vs.

M/s. Skyline Constructions & Housing Pvt. Ltd., No.22, Hayens Road, Bangalore – 560 025.

Respondent

### ORDER

No representation for the petitioners. None appeared for petitioners. Notices issued to the petitioners served. Information is obtained from India Post website. It is clear that the petitioners are not interested to proceed with the matter. After this matter is received from the Hon'ble High Court, notice was issued to the petitioners, but none of them appeared. The

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Tribunal issued notice to the petitioners and they are served and it is listed today for their appearance. Yet, they did not appear. It appears the petitioners are not interested to proceed with the matter.

Hence, petition is dismissed for non-prosecution.

(RATAKONDA MURALI) MEMBER (JUDICIAL)

(ASHOK KUMAR MISHRA) MEMBER (TECHNICAL)

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